

9

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

-6-

ORDER SHEET

Application No. 1898 of 1986 (CT)

Applicant

H. Subramaniam

Advocate for Applicant

G.N. Seshagiri Rao

Respondent

The Drl. Manager Hotels
ITDC, New Delhi & As

Advocate for Respondent

P.G.C. Chengappa

Date	Office Notes	Orders of Tribunal
21-11-86	<p>This WP is transferred from the H.C. of Karnataka to this Tribunal.</p> <p>Applicant is represented by Sh. G.N. Seshagiri Rao and Repds by Sh. P.G.C. Chengappa.</p> <p>Applicant is an employee of Ashok Hotel, Bangalore which is managed ITDC, New Delhi as a Tourism Development Corporation. The hotel is presumably registered under Companies Act. even though it is a Corporation. The Orders impugned by the Applicant were initiated under Industrial Employment (Standing) Orders Act 1946. Statement objections were filed and the WP is dismissed by the HC for</p>	

-9-

Date	Office Notes	Orders of Tribunal
	<p>non prosecution on the part of the Applicant. However it is restored by an order of the HC on IA on 8-8-86.</p> <p>After restoration R1 & R2 were served and represented. However the WP is transferred to this tribunal vide order dt. 24.10.86.</p> <p>Before admitting the case the jurisdiction of this Tribunal over ITDC needs consideration.</p> <p>Submitted for orders please.</p> <p><i>For filing 21/10/86 So (S) <u>Registration</u></i></p> <p><u>Register</u></p> <p>WP NO 12904/81 on the file of the Karnal High Court is transferred u/s 29 of AT Ad-3 judicial orders dated 24/10/86. The applicant is employed by</p>	

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

- 8 -

ORDER SHEET

Application No 1898 of 1986 (i)

Applicant

Respondent

(WP. 12904/81)

Advocate for Applicant

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
21/11/86	<p>India Tourism Development Corporation (ITDC)</p> <p>ITDC is a company registered under companies Act and is wholly owned by the Govt Government of India. It has issued a notice (No. 142) of non-objection to the jurisdiction of the Tribunal and will not have jurisdiction to try the matter.</p> <p>Hence posted to file on 24-11-1986.</p> <p>For hearing on basis of jurisdiction pending.</p> <p>Done</p> <p>21-11-86</p>	<p>Appeal by Sub-Registrar He may file same. Call on 28/11/86 as requested by him.</p>
	<p><u>24-11-86</u></p> <p>Counsel for applicant absent Adjudicated to 25/11/86</p>	<p>Appeal by Sub-Registrar Call on 15/12/1986. as desired by the counsel</p>

BAB
BB
SO
etc.

23-11-86

Applicant: H.Subramaniam

Respondent: The Di^g Manager Hotels,
ITDC, N.Delhi

Date	Office Notes	Orders of Tribunal
15.12.1986	<p>A. NO. 1898/86 (T) (W.P. NO. 12904/81)</p> <p><u>Applicant</u> H. Subramaniam vs. I.T.D.C. of O/o <u>Respondent</u></p>	<p>CHRKRJ/PSM</p> <p>This is a transferred application from the High Court of Karnataka.</p> <p>The applicant is present in person. Nobody appears for respondents. On perusing the records we find that the applicant, who was formerly working as Senior Store Keeper in Hotel Ashoka, Bangalore, which is a Unit of one of the chain of hotels owned by Indian Tourism Development Corporation (ITDC), is aggrieved with an order dated 21.10.80 passed by the General Manager of the Hotel by which his services were terminated (Annexure H) as also with the order dated 2.3.1981 by which his appeal against the first mentioned order was rejected by the General Manager (Hotels), ITDC, New Delhi. It is, therefore, clear that this application concerns service matters of a person working under ITDC which is a Public Sector Undertaking. This institution so far not been notified under Sec. 14 of the Administrative Tribunals Act, 1985. Therefore, jurisdiction over service matters in regard to ITDC lies with this Tribunal. The applicant is, therefore, has to pursue with the High Court which has jurisdiction.</p> <p>We, therefore, direct the Registrar to take steps to retransfer this application to the High Court of Karnataka for disposal.</p> <p>bsv</p> <p>C. M. D. R. P. D. M. 15.12.1986</p> <p>MEMBER (J) MEMBER (A) 15.12.1986 15.12.1986</p>
15.1.87	<p>Order dt: 15.12.86 issued to all concerned o/o added.</p> <p>12/1/87</p> <p>W.P. handed over to HC on 14.1.87.</p> <p>o/o added.</p>	